

(d) if so, the reaction of Government to this proposal of the workers ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) Yes, Sir. The Commission's policy is to hand-over its direct trading units to State Boards or registered institutions wherever feasible.

(b) No such decision has been taken so far by the Commission.

(c) and (d). The Khadi and Village Industries Commission is considering a proposal made by the Sangh to take over the Khadi Gramodyog Bhavan at Calcutta.

Expert's report on Export of Indian Engineering Goods to West Europe

3140. **SHRI RAMACHANDRA VEERAPPA :**
SHRI N. K. SANGHI :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that Mr. Helmut Vollarth, a West German expert and the author of the report relating to exports of Indian engineering goods to West Europe has suggested that India should refund the entire excise taxes charged on the exported goods in order to keep their prices competitive in the International market ; and

(b) if so, the reaction of Government thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) and (b). Government have not received any suggestion from Mr. Helmut Vollarth regarding refund of taxes on exports.

Export of Coal to Burma

3141. **SHRI RAMACHANDRA VEERAPPA :**
SHRI R. R. SINGH DEO :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that a contract has been concluded by the Minerals and Metals Trading Corporation for the supply of coal to Burma ; and

(b) if so, the details thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) and (b). Yes, Sir. The Minerals and Metals Trading Corporation has secured a contract for the supply of coal and coke to Burma for a period of three years commencing from 1st January, 1969. Under this contract, the Corporation would be supplying 2,59,380 Long Tons of coal and coke during 1969. The quantities and the prices of the coal to be supplied in the subsequent years will be negotiated by the Corporation with Burmese authorities each year, four months prior to the expiry of each year's delivery period.

Export of Manganese Ore to North Korea

3142. **SHRI RAMACHANDRA VEERAPPA :**
SHRI R. R. SINGH DEO :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that the Minerals and Metals Trading Corporation has signed a contract with North Korea for the supply of Manganese Ore ; and

(b) if so, the main features of the agreement ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI) : (a) and (b). Yes, Sir, The Minerals and Metals Trading Corporation entered into a contract in September, 1968 with M/s. Korea Minerals Export and Import Corporation (North Korea) for supply of 10,000 tonnes of manganese ore (43/45%) delivery October, 1968. The shipment has been completed.

Small Scale Industries

3143. **SHRI RAMACHANDRA VEERAPPA :**
SHRI R. R. SINGH DEO :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Government propose to send a team of experts to Iran to study the prospects of developing

small scale industries and industrial estates ;

(b) if so, what would be the Composition of this team ; and

(c) when a final decision is likely to be taken in the matter ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Yes. A team has already been deputed to Iran to study the local conditions in consultation with the Iranian officials and prepare a scheme to assist the Iranian Government in the development of small scale industries and handicrafts.

(b) The team consists of :

- | | |
|-------------------------|--------|
| (1) Shri R. N. Gandhi | Leader |
| (2) Shri Mohd. Akram | |
| (3) Shri K. C. Rao | |
| (4) Shri G. B. Jukhetia | |
| (5) Dr. J. D. Verma | |
| (6) Shri A. B. Divekar | |
| (7) Dr. P. N. Kaul and | |
| (8) Shri N. Hariharan | |

(c) Does not arise in view of (a) above.

Purchase of Industrial Plants and Machinery by Iran

3144. SHRI RAMACHANDRA VEERAPPA :
SHRI R. R. SINGH DEO :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that there is a possibility of buying Indian Industrial Plants and machinery by Iran against the large Russian Credits offered to her ; and

(b) if so, the items likely to be purchased by Iran from India ?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH) : (a) and (b). It is believed that the Russian Credit made available to Iran can be utilized for purchase of goods only from Russia ; but the possibility of Indian machinery being supplied against it is being explored.

G. E. C. India (P) Ltd. and A. E. I. (India) Ltd.

3145. SHRIMATI SUSEELA GOPALAN :
SHRI UMANATH :
SHRI GANESH GHOSH :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) what percentage of shares of the market the G. E. C. of India (P) Ltd. and A. E. I. (India) Ltd. each have in respect of radios, ceiling fans, refrigerators, industrial fans, electric lamps, motors, transformers and starters ; and

(b) whether the combined share of the market of the proposed merged G. E. C.—A.E.I group will attract certain observations of the Monopolies Commission report.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) A statement showing the percentage share of G.E.C. of India (P) Ltd. and A.E.I. (India) Ltd. in the aggregate production of relevant items during the year ended 31.12.67 is given as Annexure I which is laid on the Table of the House. [Placed in Library. See No. LT-2491/68].

(b) In case of merger, the share of G.E.C. of India (P) Ltd. in the total production of industrial fans as in 1967, will by itself attract clause 13 of the draft bill proposed by the Monopolies Inquiry Commission at page 171 of their Report laid on the Table of the House on 8th December, 1965.

G. E. C. of India (P) Limited

3149. SHRI P. GOPALAN :
SHRI A. K. GOPALAN :
SHRI GANESH GHOSH :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether Government are aware of the fact that the Board of A.E.I. (India) Ltd., a public limited Indian Company, is being dictated to by the Managing Director of G.E.C. of India (P) Ltd., a private foreign company to do everything in the interest of G. E. C. and not of A. E. I.; and